

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.418
Appeal No.110/252/ND/2022

IN THE MATTER OF:

Pr. Commissioner of Income Tax -1	...	Appellant
Versus		
M/s Brisk Tradecom Private Limited & Ors.	...	Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 10.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: None
For the Respondent	: None

ORDER

There is no appearance by either of the parties. In the interest of justice, let this matter be fixed for hearing on **11.04.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)